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 Government of India
 Ministry of Commerce & Industry
 Department of Commerce
 Udyog Bhawan, New Delhi

Notification No. 25/2015-2020
 Dated the 17 August, 2018

Subject: - Amendment of import policy condition of Petcoke.

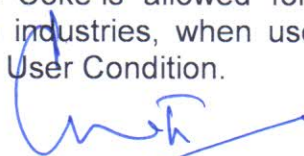
S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby, inserts chapter policy condition No.6 in Chapter 27 of ITC (HS) 2017, Schedule 1 (Import Policy):

Exim Code	Item Description	Policy	Existing Policy Conditions	Policy	Revised Policy conditions
2713	PETROLEUM COKE, PETROLEUM BITUMEN AND OTHER RESIDUES OF PETROLEUM OILS OR OF OILS OBTAINED FROM BITUMINOUS MINERALS				
	<i>Petroleum coke:</i>			Prohibited	As per Policy condition No.6 of the chapter.
2713 11 00	Not calcined	Free	-	Prohibited	As per Policy condition No.6 below.
2713 12 00	Calcined	Free	-	Prohibited	As per Policy condition No.6 below.
2713 20 00	Petroleum bitumen	Free	-	Prohibited	As per Policy condition No.6 below.
2713 90 00	Other residues of petroleum oils or of oils obtained from bituminous minerals.	Free	-	Prohibited	As per Policy condition No.6 below.

Policy Conditions of this Chapter:

Import of pet coke for fuel purpose is prohibited. However, import of Pet coke is "free" for cement, lime kiln, calcium carbide and gassification industries for use as feed stock or in the manufacturing process only on Actual User basis. Ministry of Environment, Forest and Climate Change, in consultation with Customs and Directorate General of Foreign Trade, will bring out detailed guidelines on regulating and monitoring the imported Petcoke.

2. **Effect of this Notification:** Import of Pet Coke is allowed for only cement, lime kiln, calcium carbide and gasification industries, when used as feed stock or in the manufacturing process on Actual User Condition.



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